

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

St.No.447/88

(2)

Shri Abdulrahim Abdulrazak Darudwale
Superintendent Central Excise,
R-V., Div.VI, 2nd Floor,
Mahawir Jain Vidyalaya,
Barfiwala Marg, Andheri (W),
Bombay-52.

Applicant

V/s.

Collector, Central Excise,
Bombay-III, Collectorate
4th Floor, Navprabhat Chambers
Ranade Road, Dadar (West)
Bombay-28

Respondent

CORAM: Hon'ble Member (A) Shri L.H.A.Rego
Hon'ble Member (J) Shri M.B.Mujumdar

ORAL JUDGMENT

Dated: 17.8.1988

(PER: M.B.Mujumdar, Member (J))

Heard the applicant in person. In this case, the applicant is challenging the order of penalty passed on 18.1.1985 and confirmed in appeal on 7.11.1986.

2. The applicant had previously filed OA.NO. 251/86 challenging the same order of penalty. But on 11.11.1986 when that application came up for hearing, the applicant stated that he did not intend to challenge the punishment inflicted upon him and confirmed by the Appellate Authority. A copy of the judgment is produced in this case at page 28. The order shows that the application was dismissed as not pressed. In view of that order, we do not think that we can entertain this fresh application practically for the same reason. We, therefore, reject this application summarily under Section 19(3) of the Administrative Tribunal Act, 1985.


(L.H.A. Rego)
Member (A)

17-8-1988


(M.B. Mujumdar)
Member (J)